

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 5th day of September 2003.

QUORUM : HON.MR.JUSTICE R.R.K. TRIVEDI, V.C.
HON. MR. D. R. TIWARI, A.M.

O.A. No. 992 of 1996

Nirankar Verma S/O Late Shri J.L. Verma R/O 203-A, Barra
Part-VI, Kanpur, working as Engraver H.S. II, Field Gun
Factory, Kanpur.....

..... Applicant.

Counsel for applicant : Sri M.K. Upadhyay.

Versus

1. The Union of India through the Secretary, Ministry of Defence Production, Government of India, New Delhi.
2. The Chairman, Ordnance Factories Board, 10-A, Auckland Road, Calcutta-1.
3. The General Manager, Field Gun Factory, Kanpur.

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..... Respondents.

Counsel for respondents : Sri A. Mohiley.

ORDER (ORAL)

BY HON.MR.JUSTICE R.R.K. TRIVEDI, V.C.

By this O.A. filed under section 19 of A.T. Act, 1985, applicant has raised grievance about his promotion from Engraver H.S. Grade -II to Engraver H.S. Grade-I in Field Gun Factory, Kanpur.

2. The case of the applicant is that, ^{as} on completion of three years service as Engraver H.S. Grade-II, he became entitled for promotion in H.S. Grade-I but it was denied. The representation of the applicant was dismissed without giving any reason by order dated 27.5.96. It is submitted that the order is liable to be quashed on the ground that it does not give any reason.

3. We find force in the submission of counsel for the applicant. The impugned order dated 27.5.96 (Annexure-1)



contains no reason as to why the applicant has not been promoted. The order dated 7.5.96 is quashed. Respondent No.3 is directed to consider and decide the representation of the applicant by a reasoned and speaking order within three months from the date of receipt of a copy of this order and if the applicant is found entitled for promotion, it may be granted.

4. With the above direction, the O.A. is disposed of.
No order as to costs.

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A.M.

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V.C.

Asthana/